

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 154 of 1997

Wednesday, this the 29th day of January, 1997

CORAM

HON'BLE MR. AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR. PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

C.K. Sakunthala,
W/o N.K. Reji,
Sankaradithara House,
Cherai PO,
Ernakulam District.

.. Applicant

By Advocate Mr.TA Rajan

Versus

1. Union of India represented by
the Secretary,
Ministry of Defence,
New Delhi.

2. The Flag Officer-Commanding-in-Chief,
Head Quarters,
Southern Naval Command,
Kochi-4 .. Respondents

By Advocate Mr.KS Bahuleyan for SCGSC

The application having been heard on 29-1-1997, the
Tribunal on the same day delivered the following:

O R D E R

A V HARIDASAN, VICE CHAIRMAN

The grievance of the applicant, who was also
considered for selection for engagement as unskilled
Casual Labourer under the 2nd respondent on 28-3-1996
being sponsored by the Employment Exchange, is that

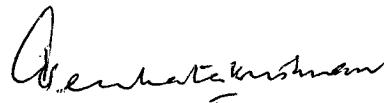
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she was not selected. Her case is that though 400 women along with many men participated in the selection process, the respondents have selected only 20 men which obviously shows that the respondents did not want to select any woman at all. This attitude of the respondents, according to the applicant, is arbitrary, irrational and unjustified. Therefore, the applicant has filed this application seeking to have the communication A-2 dated 25th of July, 1996 informing that she had not been selected quashed and for a direction to the respondents to appoint her as unskilled Labourer.

2. We have heard Sri TA Rajan, Counsel for the applicant and Sri KS Bahuleyan representing Sri TPM Ibrahim Khan, Counsel for the respondents. Apart from stating that none from the women have been selected nothing is alleged against the selection process. We have no reason to doubt the correctness of the selection made by the competent authority and we are also not sitting in appeal over the process of selection already made. Judicial intervention in administrative matters would be justified only if it is made out that the process of taking ~~the~~ decision has been vitiated. In this case, we do not find that there is a vitiating factor in the process of selection.

3. The original application is, therefore, rejected under Sec. 19(3) of the Administrative Tribunals Act, 1985. No costs.

Dated the 29th of January, 1997


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


AV HARIDASAN
VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A2: True copy of the Order No.CS4504/44 dated 25.7.1996 of the 2nd respondent.